

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING:INDORE

Original Application No.201/00747/2018

Indore, this Wednesday, the 08th day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Veerendra Kumar Dalal
S/o Late B.L. Dalal,
Aged 65 years
R/o Flat 303, Occupation
Pensioner & Advocate
Vallabh Nagar Indore 452003
Mobil 8982301408

-Applicant

(Applicant present in person)

V e r s u s

1. The Comptroller & Auditor General of India
9 Deen Dayal Upadhyay Marg
New Delhi 110124
Through A.G. (A&E-I) MP
Gwalior

2. The Dy. Commissioner of Income Tax,
Electronic City Bangalore 560500
through Pr. & Chief Commissioner of
M.P. Bhopal 474007

3. The Manager (Pension Wing)
Bank of India,
Bank of India Building
87A 1st Floor,
Gandhi Badg, Nagpur 440002
Through Br. Manager (0220684)
Free Gang Branch Narang
Complex Ujjain 456001

- Respondents

O R D E R (Oral)**By Navin Tandon, AM:-**

Firstly, it is seen that the Original Application has not been prepared as per Chapter III, Rule 4 of the Central Administrative Tribunal Rules of Practice, 1993.

2. Secondly, it is seen that the applicant has impleaded Deputy Commissioner of Income Tax i.e. respondent No.2 for matters concerning Income Tax and Income Tax refund. These matters are not within the jurisdiction of this Tribunal as per Section 14 of the Administrative Tribunals Act, 1985.

3. Thirdly, the facts of the case stated in Para 4 of the O.A. have not been brought out in a clear fashion.

4. Fourthly, Para 8 of the Relief Sought in the Original Application is asking reasons and explanations from the respondents, which are not specific relief.

5. We have considered the matter and decided that the O.A. in the present form is not maintainable. However, the applicant shall be at liberty to file a fresh Original Application in proper format as per Central Administrative Tribunal Rules of Practice, 1993 and for matters which are within jurisdiction of this Tribunal.

6. Accordingly, this O.A. is dismissed with aforesaid liberty.

**(Ramesh Singh Thakur)
Judicial Member**

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**(Navin Tandon)
Administrative Member**